

**CONVERSION OF JABALPUR-GONDIA LINE
INTO BROAD GAUGE**

*174. PANDIT BHAWANI PRASAD TIWARI : Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question No. 70 given in the Rajya Sabha on the 24th May, 1971 and state the progress so far made in the work regarding conversion of Jabalpur-Gondia metre gauge line into broad gauge ?]

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : सर्वेक्षण का काम आरम्भ कर दिया गया है जो 31-12-1972 तक पूरा हो जायेगा ।

[THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHFI QURESHI) : The survey has been taken up which is likely to be completed by 31-12-1972.]

बिवाह की न्यूनतम आयु में वृद्धि

*175. श्री ओउम प्रकाश त्यागी : क्या विधि और न्याय मंत्री 3 अप्रैल, 1972 को राज्य सभा में तारांकित प्रश्न संख्या 328 के दिये गये उत्तर को देखेंगे और यह बताने कि कृपा करेंगे कि :

(क) क्या प्रस्तावित विधि को समाज के सभी वर्गों पर समान रूप से लागू किये जाने का विचार है; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

RAISING THE MINIMUM AGE 01 MARRIAGE

*175. SHRI O. P. TYAGI : Will the Minister of LAW AND JUSTICE be pleased to refer to the reply to Starred Question No. 328 given in the Rajya Sabha on the 3rd April, 1972 and state :

(a) whether the contemplated law is proposed to be made applicable unil'ormally to all sections of the society; and

(b) if not, the reasons therefor '.]

विधि और न्याय तथा पेट्रोलियम और रसायन मंत्री (श्री एच०आर० गोखले) : (क) जी हाँ ।

(ख) प्रश्न ही नहीं उठता ।

[THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :

(a) Yes, Sir.

(b) Does not arise.]

†[] English translation.

REVISION OF REFINERY AGREEMENT

*176. SHRI BALACHANDRA MENON : Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the Reply to Starred Question No. 28 given in the Rajya Sabha on the 14th March, 1972 and state :

(a) whether the question of revising the existing refinery agreements with the foreign oil companies has since been examined by Government; and

(b) if so, what decision has been taken in the matter ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SJI III H. R. GOKHALE) : (a) and (b) Revision

of existing refinery agreements with the foreign oil companies has very wide financial and technical implications. The matter is being appropriately pursued with these companies but in view of the question being a highly involved one requiring complicated negotiations, it is not possible to adhere to any target dale in this matter. It will not be in the public interest to give details of negotiations so far held.

JOINT VENTURES WHIH IRAN

*177. SHRIMATI PRATIBHA SINGH : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the high level indian Industrial delegation which recently visited Iran, has submitted its report on possible profitable joint ventures with that country;

(b) if so, the details of the report; and

(c) Government's decision reaction thereon ?

THE MINISTER OF FOREIGN TRADE

(SHRI L. N. MISHRA) : (a) to (c) A statement is laid on the Table of the House. STATEMENT

(a) A delegation sponsored by the Federation of Indian Chambers of Commerce and Industry visited Iran from 4th to 9th March, 1972 to establish direct contacts with their counterparts, with a view to exploring possibilities of expansion of mutual trade and establishment of joint ventures for mutual benefit. The delegation has since submitted its report.

(b) The report highlights the scope for development and expansion of trade between India and Iran, exchange of information and possibilities for establishment of joint ventures in Iran.

(c) Government has taken note of the contents of the report.